

Central Administrative Tribunal

Principal Bench: New Delhi

O.A. No. 2681/96

New Delhi this the 30th day of April 1997

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Hon'ble Shri S.R.Adige, Member(A)

Hon'ble Dr.A.Vedavalli, Member(J)

R .D.Sharma,

House No. 358 Ward No. 1 2/19,

Quilla-Mohalla,

Bahadurgarh,

Distt. Rohtak, Haryana

.....Applicant

(By Advocate: None)

Versus

1. Union of India,

through Secretary,

Ministry of Home Affairs,

New Delhi.

2. The Stencographers(Grade 'B')

(Shri Nautyal, Smt.Indu,Masand etc)

through Secretary,

Ministry of Home Affairs,

New Delhi

.....Respondents

(By Advocate: Shri Vijay Mehta)

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ORDER(Oral)

(By Hon'ble Shri S.R.Adige, Member(A))

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This O.A. which appears to have been filed by Shri R.D.Sharma and his wife, praying for re-instatement of Shri R.D.Sharma as Stenographer Grade 'C' and the appointment of their daughter as a Teacher in the Central School Delhi.

2. None has appeared for the applicant when the case was called out even on the second occasion. Shri Vijay Mehta is present for the respondents and has been heard.

3. Shri Mehta has invited our attention to the order dated 3.5.88, a copy of which is taken on record retiring the applicant from Government service w.e.f. 7.4.88. under FR 56 ¹J. It appears that the applicant challenged that order in CA 593/88 which was dismissed vide judgement dated 3.8.91 and the Review Application 136/91 praying for review of the said judgement was also dismissed vide order dated 23.12.91.

4. Manifestly, therefore, the applicant is seeking to revive a matter that has been already adjudicated upon, and under the circumstances the prayer for re-instatement is dismissed.

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In so far as the applicant's prayer for granting employment to his daughter as a Teacher is concerned, it is open to ^{him} to approach the ^{competent} authorities in this regard.

6. The O.A. stands disposed of accordingly. No costs.

A. Vedavathi

(Dr. A. Vedavalli)
Member(J)

S. R. Adiga
(S. R. Adiga)
Member(A)

cc.